

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401
IB/541/ND/2022
IA/4140/ND/2023, IA/5710/ND/2023

IN THE MATTER OF:

Orbis Trusteeship Services Private Limited	...	Applicant
Versus		
Kindle Infraheights Private Limited	...	Respondent

Under Section 7 of (IBC)

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Sr. Adv. Mr. Krishnendu Datta with Ms. Anindita
R. Chowdhary, Ms. Vatsala Kak, Mr. Sushrut
Garg, Advs.

For the Respondent :

For the RP : Mr. Vivek Pandey, Mr. Shikher, Advs.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Mr. K. Datta, Learned Senior Advocate on behalf of the Applicant is present. Learned Counsel for the Respondent has submitted that the Arguing Counsel is not well and seeks an adjournment.

List the matter on **05.02.2024** for reply arguments in priority list.

S/d-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

S/d/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)